

*Wednesday,  
1st March, 1905*

**ABSTRACT OF THE PROCEEDINGS**

**OF THE**

**Council of the Governor General of India,**

**LAWS AND REGULATIONS**

**Vol. XLIV**

**Jan.-Dec., 1905**



ABSTRACT OF PROCEEDINGS

OF

THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS,

FROM 1905 TO MARCH 1906.

VOLUME XLIV



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1906.

*Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).*

The Council met at Government House, Calcutta, on Wednesday, the 1st March, 1905.\*

PRESENT :

His Excellency Baron Curzon, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, *presiding*.

His Excellency General Viscount Kitchener of Khartoum, G.C.B., O.M., G.C.M.G., Commander-in-Chief in India.

The Hon'ble Major-General Sir E. R. Elles, K.C.B., K.C.I.E.

The Hon'ble Sir A. T. Arundel, K.C.S.I.

The Hon'ble Sir Denzil Ibbetson, K.C.S.I.

The Hon'ble Mr. H. Erle Richards.

The Hon'ble Mr. J. P. Hewett, C.S.I., C.I.E.

The Hon'ble Mr. E. N. Baker, C.S.I.

The Hon'ble Mr. Gopal Krishna Gokhale, C.I.E.

The Hon'ble Mr. E. Cable.

The Hon'ble Nawab Saiyid Muhammad Sahib Bahadur.

The Hon'ble Mr. H. Adamson, C.S.I.

The Hon'ble Rai Bahadur B. K. Bose, C.I.E.

The Hon'ble Sir Rameshwara Singh, K.C.I.E., Maharaja Bahadur of Darbhanga.

The Hon'ble Rai Sri Ram Bahadur.

The Hon'ble Mr. L. A. S. Porter.

The Hon'ble Mr. A. D. Younghusband.

The Hon'ble Mr. H. A. Sim, C.I.E.

The Hon'ble Nawab Fateh Ali Khan, Kazilbash, C.I.E.

INDIAN PAPER CURRENCY BILL.

The Hon'ble MR. BAKER moved that the Bill to consolidate and amend the law relating to the Government Paper Currency be referred to a Select Committee consisting of the Hon'ble Mr. Richards, the Hon'ble Mr. Cable, the Hon'ble Mr. Adamson, the Hon'ble Rai Bahadur B. K. Bose and the mover, with instructions to report at the next meeting of the Council.

The motion was put and agreed to.

\* NOTE.—The meeting of Council which was fixed for the 24th February, 1905, was subsequently postponed to the 1st March, 1905.

## INDIAN RAILWAY BOARD BILL.

The Hon'ble MR. HEWETT moved for leave to introduce a Bill to provide for investing the Railway Board with certain powers or functions under the Indian Railways Act, 1890. He said :—" My Lord, the Indian Railways Act of 1890 enables the Governor General in Council to invest any Local Government with any of the powers or functions of the Government of India under the Act in respect of any railway, but it makes no provision for the devolution of powers to any other authority. The Government of India are anxious to confer on the Railway Board a substantial portion of the legal powers hitherto exercised by them in respect of railways, and the Bill provides a machinery for the delegation of such powers.

" Section 47 of the Railways Act requires the general rules for the working of a State Railway to be made by an officer appointed in this behalf by the Governor General in Council. It is desirable to make over the power to make such general rules in respect of State Railways to the Railway Board, and the Bill also makes provision to secure this. "

The motion was put and agreed to.

The Hon'ble MR. HEWETT introduced the Bill.

The Hon'ble MR. HEWETT moved that the Bill, together with the Statement of Objects and Reasons relating thereto, be published in English in the Gazette of India and in the local official Gazettes.

The motion was put and agreed to.

The Council adjourned to Friday, the 10th March, 1905.

CALCUTTA :  
The 2nd March, 1905. }

J. M. MACPHERSON,  
*Secretary to the Government of India,*  
*Legislative Department.*